श्री ईश दत्त बादव (उत्तर प्रदेश): मैडम, हमारी वार्टी की ओर से मुझे बोलना है।

जपसमार्गातः आपकी पार्टी का होना वाहिये था लेकिन

भी **ईश दस बादक:** हमारी पार्टी का समय है और हमारी पार्टी की तरफ से भोई नहीं बोला है। It was announced by the Vice-Chairman Yesterday that the discussion was concluded.

हिन्दी में बोल दूं कि इस पर जब चर्चा हो रही थीं तो कल वाईस चेयरमैन साहब ने अनाउन्स कर दिया था कि इस पर डिसक्शन पूरा हो गया है। अब मंत्री जवाब देंगी लेकिन क्योंकि कल होम मिनिस्टर साहब का स्टेटमेंट होना थ। इसलिये जवाब नहीं हो सका। अब आप बैठ जाइये।

श्री **ईश दस यादव**ः मैं अत्यमे अनुरोध कर रहा है।

उपसभापति : आपका अनुरोध मुना ब्राँर वह रिजेक्ट हुआ । इसके बाद आप बोल सकते है । सत्या बहन आप आकर बोलिये कि क्या बात है। मंत्री जी आप बोलिये, मैं तो उनसे बात कर सुंगी।आप अपना जवाब दीजिये।

THE NATIONAL COUNCIL FOR TEACHER EDUCATION BILL, 1993—CONTD.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : Madam,

I am grateful to all the Members, who have appreciated this Bill on National Council for Teacher Education, for participating and giving a lot of constructive suggestions on this Bill. Hon. Members, Shrimati Panda, Shrimati Urmilaben, Shri-mati Chandra Kala Pandey, Shri Prasad, Shri Bhattacharya and S. Madhavan, have given a lot of useful suggestions. A couple of Members have also opposed the Bill. Madam, I would request the hon. Members to appreciate the spirit behind this Bill. Having learnt from my experience in the AICTE (All India Council for Technical Education) it was felt, and it was also discussed in the CABE, that a Bill should be brought forward for setting up a National Council for Teacher Education so that the mushroom growth of substandard institutions which are imparting teacher education could be stopped and some level of standard could be maintained throughout the country. As regards this, Madam, I may point out that some Members nave expressed an apprehension that we might be encroaching upon the powers of the States. But it is evident from the Bill itself that the States are getting adequate representation in the All India Council and also in the regional committees. A particular mention was made about the Vice-Chancel-lors and other educationists. I might say that they will also find adequate representation at the appropriate levels. Here more powers are delegated to the regional committees in which the States are represented and most of the cases are decided at the regional committee level and only if an appeal is made it comes to the National Council. So, I don't think that there should be any apprehension on that part. Another main objective is to upgrade the quality of teacher education and the Members made a mention of providing good quality and adequate teacher training, especially in-service teacher training. I might say that the Central Government has a number of schemes for imparting pre-service and in-service training to teachers and initiatives have been taken for setting up institutions like DIET (District Institute of Educational Training). We have 363 district institutes of education and training. We have 75 colleges of teacher education and institutes of

310

advances studies. Under these institutes about three lakh teachers have been provided training. In addition to that under the programme of mass orientation of school teachers, 17.62 lakhs teachers were provided training'. I must say here that the Government is seized of the matter and we are giving adequate attention to in-service teachers' training also. I would also emphasise here that the NCTE is not an affiliating body. The affiliating powers are with other institutions. It is only to provide some sort of a standard. Many hon. Members have expressed apprehension that the level of standard is not maintained. The degrees of those institutes which are not recognised by the NCTE will not be recognised and they will not be able to get employment in any Central Government offices or State Government offices or in universities. So this Bill will act as a deterrent on these institutes also. I once again thank all the hon. Members for participating in the debate. I specifically request Mr. Madhavan to withdraw his amendments.

SHRI H. HANUMANTHAPPA (Karnataka): Madam, I have heard the reply of the hon. Minister. She has not mentioned one point. The Central Government had put a ban on teachers' training up to the end of the Eighth Plan. Madam, there is no use of passing this Bill unless that ban is withdrawn. State Governments have been told in the Education Ministers' Conference not to take teacher's training classes till the end of the Eighth Plan. There has been no increase in the number of training classes and a large number training classes have been closed. In my own State, Karna-taka, 27 teachers' training schools have been closed. The Government of India has directed the Education "Ministers not to conduct teachers' training classes. Will the Minister commit here that if there is any ban, it will be withdrawn?

KUMARI SELJA: Madam, I am not aware of any such ban. As I have said, Government is very much concerned about teachers' training. I have just enumerated a number of schemes for teachers' training.

THE DEPUTY CHAIRMAN: The question is :

"That the Bill to provide for the establishment of a National Council for Teacher Education with a view to achieving planned and coordinated development of the teacher education system throughout the country, the regulation and proper maintenance of norms and standards in the teacher education system and for matter connected therewith, as passed by the Lok Sabha be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: Now we shall take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

THE DEPUTY CHAIRMAN: to Clause 3 there is one amendment by Shri Madhavan.

Clause 3: Establishment of the Council

SHRI S. MADHAVAN (Tamil Natdu) : I move :

"That at page 3, line 7, after the word "India" the words "and the Secretaries to the State Governments" he inserted."

The question was proposed.

SHRI S. MADHAVAN: Madam, the hon. Minister has not answered my point. Clause 3 says that only nine States will be represented in the National Council. It is a policy making body. The Regional Committee cannot make any policy. It can execute the policy of the National Council. The Minister must give an assurance that all the States will be represented in the National Council at least by a Vice-Chairperson or by a Secretary, Education. This is my amendment. How is she saying that States will not be ignored? According to the Bill only nine States can be represented. Are you going to leave out non-Congress States?

KUMARI SELJA: There is no such question of leaving out non-Congress States. If we include all the States, it might become very large and nobody will get due representation.

THE DEPUTY CHAIRMAN: Are you going to do it by rotation?

KUMARI SELJA: We can consider it at the time of framing rules.

THE DEPUTY CHAIRMAN: Mr. Madhavan, are you withdrawing it?

· SHRI S. MADHAVAN: In view of the assurance given by the Minister, I withdraw.

The amendment was, by leave, withdrawn

THE DEPUTY CHAIRMAN: The question is :-

"That Clause 3 stand part of the Bill." The motion was adopted Clause 3 was added to the Bill. Clauses 4 to 13 were added to the Bill.

Clause 14 Recognition of Institutions offering course or training in teacher education.

SHRI S. MADHAVAN: Madam, I beg to move:

No. 2 "That at page 8, line 17, after the word 'Committee' the words 'and until the disposal of its appeal under section 18, be inserted."

The question was proposed.

SHRI S. MADHAVAN: I raised the point as to what will happen to the existing institutions which are giving training to the teachers if recognitions is not obtained. The clause says that they must apply within six months. Then until the disposal of the application by the Regional Committee they can continue to give training. My point is that you have a provision to appeal. What happens if the Regional Committee's order appealed against

before the National Council and it is pending before the National Council? What will happen to the existing institution? There is a lacuna.i If the lacuna continues to remain, the teachers trained in those institutions, pending the appeals before the National Council, will be disqualified according to clause 17. Will the Minister consider this aspect?

Education Bill, 1993

KUMARI SELJA: Madam, pending the appeal, the Council may pass appropriate orders on this. May I also say that those students who are undergoing training in that institution during that academic year will be recognised.

SHRI S. MADHAVAN: I withdraw my amendment.

The amendment was, by leav^e withdrawn.

THE DEPUTY CHAIRMAN: The question is:

"That Clause 14 stand part of the Bill." The motion was adopted. Clause 14 was added to the Bill.

Clause 15 and 16 were added to the Bill.

Clause -17: Contravention of Provisions of the Act and consequences thereof.

SHRI S. MADHAVAN: Madam, I beg to move:

No. 3 ' 'That at page 10, line 33, after the word, bracket and flgtire 'subsection (1)' the words ami figure, after the rejection of its appeal under section 18' be inserted.

The question was proposed.

SHRI S. MADHAVAN: There is again a lacuna and I think she must consider this aspect. Clause 14 and Clause 17 differ. Clause 17 comes only after the withdrawal of recognition. But Clause 17 (4) includes the existing institution. Here again-the Minister can give an assurance that people who have been trained in those institutions, pending an appeal; (heir interests will be safeguarded.

KUMARI SELJA: Madam, I have already given an assurance. Therefore, I request the Member to withdraw all his amendments.

THE DEPUTY CHAIRMAN: Mr. Madhavan, do you withdraw your amen-

SHRI S. MADHAVAN: Yes, Madam. The amendment was, by leave, withdrawn.

THE DEPUTY CHAIRMAN: The question is:

"That Clause 17 stand part of the Bill."

The motion was adopted. Clause 17 was added to the Bill.

Clase 18 to 34 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE DEPUTY CHAIRMAN. The question is:

"That the Bill be passed." The motion was adopted.

Re. NEWS ON DOORDARSHAN

ि उपसमापतिः सत्या बहिन,जी अव आप अवजी समस्याका समाधान करिये। बोलिए। पर आपको मेरी बात से अगर दुःख पहुंचा हो तो मुझे अफसोस है।

श्रीमती सत्या बहिन (उत्तर प्रदेश) : महोदया, मैं तो दूरदर्शन पर बार-बार जो समाचार दिखाये जाते है उनके बारे में बोलना चाहती थी। हम लोग इन समाचारों के बारे में कई बार सदन में भी बातें उठा चुके है। महोदया, कल जो समाचार दिये गये उनमें आवाज ही नहीं थी। कई चैनल्स पर यह हुआ। हिंदी समाच रों से आवाज नहीं सुनाई पड़ रही थी ! मैं तो यह चाहती

थी कि सदन में भी मंत्री जी का ध्यान आक-रित किया जाए। कई-बार यह कह भी चके हैं कि समाचार एक महत्वपूर्ण प्रसारण है। जो कि लोगों को मिलना चाहिए। वह नहीं मिलता उसके बारे में में कहना चाह रही थी कल भी यही हुआ, उससे पहले भी <mark>दिखाया । किसी का चित्</mark>र दिखाते हैं, किसी के बारे में बताते हैं। यह परसों ही उठाया गया था और उसके बारे में कल जो हुआ उसके बारे मैं कहना चाह रही थी, वह मैं आपको कह रही हं और यह मैडम, यह जीरों आवर हम सदस्यों का अधिकार होता है बोलने यें हम अपनी समस्या जो आपके सामने या सदन में कहते हैं और यह आपका विशेषाधिकार है. अ। प बोलने दें या न बोलने दें।

उपस्थापति : काश, यह जो टेलीविजन पर हो रहा है कि खाली चित्र दिखा रहे हैं और आवाज नहीं आ रही यह कभी-कभी जीरो आवर में हाउस में हो जाए तो वहा अच्छा है।

श्रीमती संस्था बहिनः नहीं, होता है । लेकिन कम से कम यह रेगुलर तो होना चाहिए, रेगुलर अ:बाज दिखानी चाहिए।

उपसभायति : वया आवाज नहीं आ रही है, खाली चित्र दिखा रहे हैं ?

श्रीमती सत्या बहिन : हां, आवाज तो आनी चाहिए। इसके बिना समाचारों का महत्व क्या रह गया ? फिर तो समाचारों का महत्व ही नहीं रह जाता है।

श्री बिट्ठलभाई मोतीराम पटेल (गुजरात) : जो कंसलटेटिव कमेटी की मैंम्बर हैं, या जो उसके मैं।बरहैं उनको वहां बोलना चाहिए।

उपसभापति : आप कंसलटेटिय कमेटी के सैम्बरहैं ? ... (व्यवधान)

श्रीमती सत्या बहिन : रेडियो की नहीं, मैं दुरदर्शन की बात कह रही हं।